

1	2	3	4	5	6	7	8	9	10	11
Tamil Nadu	598.375	511.750	296.750	237.190	196.750	96.375	Nil	Nil	—	96.375
Tripura	146.530	146.530	246.530	Nil	46.530	23.265	Nil	Nil	—	23.265
Uttar Pradesh	536.300	528.530	626.300	Nil	336.300	168.150	Nil	Nil	—	168.150
West Bengal	274.770	174.770	174.770	Nil	174.770	Nil	Nil	Nil	—	Nil
Total :	5500.000	5750.000	5000.000	1374.640	40.770	600.000	—	2015.410		

- Note: 1. In addition to this in J&K an amount of Rs. 1045.31 Crores has been given for security related expenditure upto 31.3.1998.
2. Goa has an unspent balance of Rs. 7.33 lakhs (1995-96) and Rs. 29.48 lakhs (1996-97).

Renaming 'Ahmedabad' as 'Karnavati'

1414. SHRI HARIN PATHAK:
SHRI SURESH WARPUDKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have rejected the demand of Government of Gujarat for renaming 'Ahmedabad' as 'Karnavati'; and

(b) if so, the reasons therefor alongwith the State of proposal approved by the Gujarat Assembly?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (b) The proposal for changing the name of Ahmedabad to Karnavati was received by the Government of India from the State Government of Gujarat after a Resolution in this regard had been passed by the Ahmedabad Municipal Corporation. The Government of India has, for the present, decided not to change the name.

[Translation]

Irregularities in Allotment of Petrol Pumps

1415. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there have been large scale irregularities and corruption in the allotment of the petrol pumps and gas agencies;

(b) if so, the details thereof; and

(c) the measures taken by the Government to check such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Selection of Dealers and Distributors of various petroleum products is done by Oil Selection Boards constituted from time to time. Complaints and criticism on the functioning of Oil Selection Board, which was constituted on January 1, 1993, had been received by Government. There were also a number of litigations involving the decisions of these Boards.

Government have since revised the guidelines for selection for Dealers and Distributors and has also re-constituted the Dealer Selection Board by decisions taken on 1.4.1997 and 14.10.1998. These arrangements are intended to ensure a fair, transparent and objective procedure. The constitution of the Dealer Selection Board is now as under:

A retired Judge of the High Court/
District Court — Chairman.

An Officer not below the rank of
Chief Manager of — Member
one/concerned Oil Company

An Officer of the rank of Chief
Manager of another Oil Company — Member